CIRCULAR

Subject: Proper scrutiny of Tenders for hiring of office accommodation -reg.

Attention is invited to DGHRD earlier circulars dated 31-07-2015 & dated 05-04-2016, wherein, it had been noted that Rule 150 of GFR 2005 is not being followed strictly by field formations.

2. While considering the proposals for hiring office accommodation, IFU has observed that a transparent process needs to be followed for selection of the bidder. Field formations are to follow the GFRs 2005 & CVC guidelines in all respects. All tenders should be placed on the e-tendering website for maximum circulation.

3. However, it is often observed that despite pointing out this irregularity, some formations continue to give less than the minimum time of three weeks required for submission of bids from the date of publication of tender notice. IFU/ Ministry has taken a serious view in this matter and has instructed that such selection of bidder are liable to be declared invalid if Rule 150(V) of GFR 2005 is not followed meticulously and re-tendering should be sought in all such cases.

4. In case of single bid also, the CVC instructions and guidelines under GFR 2005 should be followed strictly.

5. All field formations are once again advised to adhere to the provisions of Rule 150(V) of GFRs 2005; the CVC Guidelines and the Guidelines contained in the “Manual on Infrastructure” of DGHRD failing which no concurrence of selection process will be given by the Ministry.

6. Moreover, the process of e-procurement is to be followed invariably in all cases where procurement of services involves an amount of more than Rs. 2 lakhs. This process may be followed hereafter in all such cases.

This issues with the approval of DGHRD.

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(Meenu Kumarr)
Additonal Director (HRD/IW)
e-mail:- meenuhrd12@gmail.com
Phone No.: 011-29561870

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